## GOVERNMENT OF ASSAM **HEALTH & FAMILY WELFARE DEPARTMENT** DISPUR: GUWAHATI

No.HLB. 111/2020/280

Dated, Dispur the 16th June, 2020

## ORDER

Subject : Additional categories of air passengers exempted from institutional quarantine

In continuation of Health & Family Welfare Department SOP No.HLB.111/2020/229 dated 24/05/2020, order No. HLB. 111/2020/239 dated 28th May 2020 and Addendum No. 111/2020/253 dated 1st June 2020, the following categories of persons who travelled by air, are also exempted from institutional quarantine:-

- Husband and wife who travelled to Assam together.
- Husband, wife and their children who travelled to Assam together.
- Husband, wife and their parents who travelled to Assam together.

The above mentioned exemption from institutional quarantine is subject to following conditions:-

- A. Every person in a group as in (1), (2) and (3) above is asymptomatic.
- B. Every person in a group shall undergo 14 days home quarantine, after compliance with health protocols such as collection of swab samples for COVID-19 test, hand stamping, conversion of the residence into a containment zone, etc.
- C. Mode of travel is by air.

Above exemptions from institutional quarantine will not be applicable if the flight in which the person has travelled has been found to have a high incidence of COVID-19 positive cases or has been contaminated in some way.

> Dunk 16/6/20 (Samir K. Sinha, IAS)

Principal Secretary to the Government of Assam Health & Family Welfare Department

Memo No.HLB. 111/2020/280-A

Dated, Dispur the 16th June, 2020

## Copy to:

- Chief Secretary, Assam. 1.
- Additional Chief Secretary, Home & Political Department.
- Director General of Police, Assam. 3.
- Principal Secretary to Hon'ble Chief Minister, Assam. 4.